

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 178 OF 2004  
ALLAHABAD THIS THE 26TH DAY OF FEBRUARY, 2004

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A  
HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Narsingh Yadav,  
son of Shri Sonai Yadav,  
resident of Village and Post Khajuri,  
(Ahraula), District-Azamgarh.

.....Applicant

( By Advocate Shri S.M. Khalid )

Versus

1. Union of India,  
through Secretary Posts Telegraph,  
Government of India,  
New Delhi.

2. Post Master General,  
G.P.O., Lucknow.

3. Senior Superintendent of  
Post Office, Azamgarh.

4. Inspector of Post Office,  
Sub Division Lalganj,  
Azamgarh.

.....Respondents

( By Advocate Shri R.C. Joshi )

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

In this O.A. filed under section 19 of Administrative  
Tribunals Act 1985, the applicant has prayed for direction to



respondents to reinstate the applicant as E.O.O.A. Post Office Bisham Mohammadpur in service alongwith all consequential benefits. The applicant has also prayed for direction to the respondents to decide the representation of the applicant dated 20.01.2003.

2. The applicant's case is that he was appointed as E.O.O.A., Bisham Mohammadpur Post Office, on 24.07.2001. He worked under respondent no.4 i.e. Inspector of Post Office, Lalganj, Sub- Division, Azamgarh in two spells from 27.04.2001 to 28.09.2001 and 01.10.2001 to 10.09.2001. The applicant by oral order of respondent no.4 has been stopped to work w.e.f. 10.09.2002. Aggrieved by the same the applicant filed representation before respondent no.3 i.e. Senior Superintendent Post Office, Azamgarh on 20.01.2003 (Annexure A-1) which is still pending.

3. The learned counsel for the applicant submitted that the action of the respondent no.4 is illegal and arbitrary. The applicant ought to have been given an opportunity before he was stopped to perform his duties.

4. The learned counsel for the applicant further submitted that the representation of the applicant dated 20.01.2003 be decided.

5. We have perused the records and in our considered opinion the ends of justice shall better be served if the appropriate direction is issued to respondent no.3 to decide the representation of the applicant by a reasoned order within a specified time.

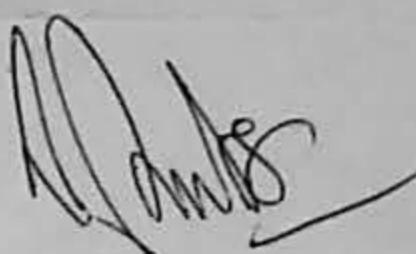


6- The O.A. is disposed of at the admission stage itself with direction to the respondent no.3 i.e. Senior Superintendent Post Office, Azamgarh to decide the representation of the applicant dated 20.01.2003 (Annexure A-1) by a reasoned order within a period of three months.

7. There shall be no order as to costs.



Member-J



Member-A

/Neelam/

In the Central Administrative Tribunal, Allahabad Bench

ORDER SHEET

O. Application No. 178

of 2004

Applicant(s) *Nars Singh Yadav*

Respondent(s) *O-0222*

Advocate for Applicant(s)

Advocate for Respondent(s)

*Sri S. M. Khalid*

*Sri R. C. Joshi*

Notes of the Registry	Order of the Tribunal
	<p><u>26-02-04</u></p> <p><u>Hon' Maj Gen. K. K. Srivastava, A.M.</u> <u>Hon' Mrs. Meera Chhibber, J.M.</u></p> <p>Sri S.M. Khalid, counsel for the applicant. Sri S.B. Singh holding brief of Shri R.C. Joshi, counsel for the respondents.</p> <p>Heard arguments. Order dictated separately.</p> <p><i>B</i> J.M.</p> <p><i>A</i> A.M.</p> <p><i>(Meher)</i></p>